ECB - 2

Reporting of actual transactions of External Commercial Borrowings (ECB) under Foreign Exchange Management Act, 1999 (for all categories and any amount of loan)

Return for the Month of

- 1. This return should be filled in for all categories of ECB. It should be submitted within 7 working days from the close of the month through the designated Authorised Dealer to the Director, Department of Statistics and Information Management (DSIM), Balance of Payments Statistics Division, Reserve Bank of India, C-8/9, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051, Contact numbers 022-26572513 and 022-26573612. If there is no transaction during a particular period, a **Nil Return** should be submitted.
- 2. Please do not leave any column blank. Furnish complete particulars against each item. In case an item is not applicable, write "N.A." against it.
- 3. All dates should be in format YYYY/MM/DD (*e.g.*, 2012/01/21 for January 21, 2012).
- 4. Borrowers obtaining sub-loans through DFIs/Banks/NBFCs etc. should not complete this form as the concerned financial institution would directly submit ECB-2.
- 5. The Company Secretary / Chartered Accountant must scrutinise related original documents and ensure that the return is complete and in order as per ECB guidelines issued by Government/RBI, before forwarding it to RBI.
- Loan Registration Number should be specified for all the loans approved after February 01, 2004. For earlier loans, Loan Identification Number (LIN) / Registration Number allotted by RBI should be specified.
- 7. If space is not sufficient for giving full information against any item, a separate sheet may be attached to the return and serially numbered as Annex.

| Code | Description | Code | Description |
|------|---|------|-------------------------------------|
| IC | Import of capital goods | PT | Ports |
| IN | Import of non-capital goods | IS | Industrial parks |
| RL | Local sourcing of capital goods (Rupee expenditure) | UI | Urban infrastructure |
| RC | Working Capital (Rupee expenditure) | OI | Overseas Investment in JV/WOS |
| SL | On-lending or sub-lending | IT | Development of Integrated Township |
| RP | Repayment of earlier ECB | DI | PSU Disinvestment |
| IP | Interest payments | TS | Textile/Steel Restructuring Package |
| HA | Amount held abroad | MF | Micro Finance Activity |
| NP | New project | OT | Others (Pl. specify) |
| ME | Modernisation /Expansion of existing units | ER | Mining, Exploration and Refining |
| PW | Power | CS | Cold storage or cold room facility |
| TL | Telecommunication | CI | Interest during construction |
| RW | Railways | RR | Refinancing of rupee loans |
| RD | Roads | RB | Redemption of FCCBs |

8. Following purpose codes for use in Part C (Utilisation).

9. Following codes for use in Part D (Debt Servicing) for source of remittance:

| Code | Description |
|------|-----------------------|
| А | Remittance from India |

| В | Account held abroad |
|---|------------------------------|
| С | Export proceeds held abroad |
| D | Conversion of equity capital |
| E | Others (Specify) |

Part A: Loan Identification Particulars

| Loan Registration Number (LRN) | | | | | |
|--------------------------------|--|--|--|--|--|

| Loan Amoun | ıt | Borrower Particulars | |
|---|----------|----------------------|--|
| | Currency | Amount | Name and address of the Borrower (Block Letters) |
| As per Agreement | | | |
| | | | Contact Person's Name: Designation: |
| Revised (please indicate if period of disbursement elapsed/ Cancelled/ not to be drawn in future) | | | Phone No. : Fax no. : E-mail ID : |

Part B: Disbursement

B.1: Draw-down (Disbursement) during the month (in loan currency) :

| Particulars | Date | Currency | Amount | Name of Bank/branch | Account No. | | | |
|---|----------------------------|------------------|--------------------|------------------------------|-------------|--|--|--|
| | (YYYY/MM/DD) | | | | | | | |
| A. Amount | | | | | | | | |
| Parked Abroad | | | | | | | | |
| B. Amount | | | | | | | | |
| Remitted to India | | | | Not Required | | | | |
| Notes: 1. In the cas | se of import of goods or | services, dat | e of import may | be furnished against date of | drawdown. | | | |
| 2. In the cas | se of financial lease date | e of acquisition | on of the goods is | s to be mentioned as date of | drawdown. | | | |
| 3. In the case of securitised instruments, date of issue may be shown as date of drawdown | | | | | | | | |
| 4. In the case of multi-currency loan a separate block(s) may be attached to the return | | | | | | | | |

B.2: Balance amount of loan to be drawn in future:

| Expected Date of | Currency | Amount | If more than one equal installment | |
|------------------|----------|--------|------------------------------------|-----------------------------------|
| drawdown | | | Total number of drawals | No. of drawals in a calendar year |
| | | | | |
| | | | | |

Part C : Utilisation

C.1: Details of utilisation of drawdowns (only Principal amount) during the month:

| Particulars | Date | Purpose | Currency | Amount | Country | Name of | Account No. | | |
|--------------------|----------------------------------|---------|----------|--------|--------------|---------|-------------|--|--|
| | | code * | | | | Bank | | | |
| From Amount | | | | | | | | | |
| Held Abroad | | | | | | | | | |
| From Amount | | | | | | | | | |
| Remitted to India | | | | | Not Required | | | | |
| * Codes as per not | * Codes as per note 8 on page 1. | | | | | | | | |

C.2: Outstanding Balance amount (principal only) parked abroad:

| Particulars | Date | Currency | Amount | Name of bank and branch | Account No. |
|-----------------|------|----------|--------|-------------------------|-------------|
| as at month-end | | | | | |

Part D : Debt Servicing

D.1: Principal Repayment, Interest payment etc. during the month (in loan currency):

| Tranche | Purpose | Date of | Currency | Amount | Code* for | Whether |
|---------|-----------------------|------------|----------|--------|----------------------|---------------------------------------|
| No. | | Remittance | | | Source of remittance | Prepayment of Principal (Y/N) # |
| | Principal Repayment @ | | | | | |
| | Interest @ rate | | | | | |
| | Others (Specify) | | | | | |

* Codes as per note 9 on page 1.

In case of prepayment please provide details of Automatic / Approval Route No., Date, Amount as Annex.

@ In case of conversion of FCCB/ECB into equity, Buyback/Redemption of outstanding FCCB or write-off of ECB principal amount, the transactions still to be shown against Principal Repayment with appropriate remarks.

D.2: Revised Principal Repayment Schedule (if revised / entered into Interest rate

swap):

| Date (YYYY/MM/DD) | Currency | Amount in Loan | If more than Total | one equal installments No. of payments in a | Annuity Rate | |
|------------------------|----------|-------------------------------|------------------------|--|----------------------|--|
| (First repayment date) | | Currency in each transactions | Number of installments | calendar year (1, 2, 3, 4, 6, 12) | (if annuity payment) | |
| | | | | | | |
| | | | | | | |
| | | | | | | |

Part E : Others

E.1 Details of Financial Hedge Contracted (if any):

| Details | Туре | Currency Swap | Forward | Options | Others | Total amount | Interest Rate Swap |
|-----------|-------------|------------------|---------|---------|--------|--------------|-----------------------|
| Principal | FCy - Rupee | | | | | | |
| | FCy - FCy | | | | | | |
| Coupon | FCy - Rupee | | | | | | |
| | FCy - FCy | | | | | | |

FCy - Foreign Currency

E.2 Details of Foreign Exchange Earnings and Expenditure (if any):

Average annual amount (approximate) for last three financial years (to be reported in any one foreign currency):

| Financial Year | Currency | Foreign Currency Earnings | Foreign Currency Expenditure |
|-------------------|----------|---------------------------|------------------------------|
| | | | |
| | | | |

Part F: Outstanding Principal Amount

Outstanding loan Amount (in Loan Currency):

(*i.e.*, total drawdown less total repayments at month-end)

We hereby certify that the particulars given above are true and correct to the best of our knowledge and belief. No material information has been withheld and / or misrepresented.

| Place : | Stamp | |
|---------|-------|---|
| | | Signature of Authorised Official of borrowing company |
| Date : | | Name : |
| | | Designation : |
| | | Telephone No.: |
| | | |

Certificate from Company Secretary / Chartered Accountant

We hereby certify that the ECB availed in terms of approval granted by Government or RBI or under approval route / automatic route is duly accounted in the books of accounts. Further, ECB proceeds have been utilised by the borrower for the purpose of _______. We have verified all the related documents and records connected with the utilisation of ECB proceeds and found these to be in order and in accordance with the terms and conditions of the loan agreement and with the approval granted by GoI (MoF) or RBI or under approval route / automatic route and is in conformity with the applicable ECB Guidelines.

| | Authorised Signatory |
|---------|----------------------|
| | Name & Address |
| Place : | Registration No. |
| Date : | [Stamp] |

Certificate by an Authorised Dealer

We hereby certify that the information furnished above with regard to debt servicing, outstanding and repayment schedule is true and correct as per our record. The drawal, utilisation and repayment of the ECB have been scrutinised and it is certified that such drawal, utilisation and repayments of ECB are in compliance with ECB guidelines

| | Signature of Authorised Dealer |
|-----------------|--------------------------------------|
| Place : | Name : |
| Date : | Designation : |
| Telephone No. : | Name & Address of Authorised Dealer: |
| E-mail ID: | |